

**National Company Law Appellate Tribunal, New Delhi**

**Competition Appeal (AT) No. 11 of 2020**

**IN THE MATTER OF:**

**Textile Consumers Foundation**

**...Appellant**

**Vs.**

**Competition Commission of India  
& Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. M M Sharma and Mr. Anand, Advocates.**

**For Respondents: Mr. Samar Bansal, Sr. Advocate with Mr. Manu Chaturvedi and Ms. Harsheen Bansal, Advocates for R-1.  
Mr. C. Aryama Sundaram, Sr. Advocate with Mr. Somasekhar Sundaresan, Ms. Nisha Kaur Uberoi, Ms. Shravani Shekhar and Mr. Mathew George, Advocates for R-2.  
Mr. Abhinav, for R-1 (CCI), Ms. Shama Nargis,(CCI), Ms Devahuti Pathak,(CCI).  
Mr. Dr. Navdeep Singh Suhag, for R- 2 to 3 (CCI).**

**With**

**Competition Appeal (AT) No. 13 of 2020**

**&**

**I.A. No. 36 of 2020**

**IN THE MATTER OF:**

**Grasim Industries Ltd.**

**...Appellant**

**Vs.**

**Competition Commission of India  
& Anr.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. C. Aryama Sundaram, Sr. Advocate with Mr. Somasekhar Sundaresan, Ms. Nisha Kaur Uberoi, Ms. Shravani Shekhar, Mr. Mathew George and Mr. Varun K Chopra, Advocates.**

**For Respondents:**

**Mr. Samar Bansal, Sr. Advocate with Mr. Manu Chaturvedi, Mr. Abhinav and Ms. Harsheen Bansal, Advocates for R-1.**

**Mr. M M Sharma (Caveator) and Mr. Anand (Caveator) for R-2.**

**Ms. Shama Nargis (CCI), Ms. Devahuti Pathak (CCI).**

**Mr. Dr. Navdeep Singh Suhag, (CCI) for R-2 to 3.**

**ORDER**

**(Through Virtual Mode)**

**16.10.2020:** The Learned Counsel for the Appellant in Competition Appeal (AT) No. 13 of 2020 is required to supply the copy of 'Appeal Paper Book' (afresh i.e. the concerned volumes in entirety together with Annexures in complete Format) to the Learned Counsels appearing for the other side, within three days from today. It is open to the respective parties to file Reply/Response/Counter, as the case maybe before the next date of hearing, Of course, after serving due copies to the other side.

The Learned Counsel for the First Respondent/Competition Commission of India in Competition Appeal (AT) No. 11 of 2020 is required to file Reply/Response/Counter, if it so desires before the next date of hearing, Of course, after serving due copies to the other side. Parties are required to complete the pleadings. It is open to the Learned Counsel appearing for the respective parties (in both the Appeals) to submit 'Notes of Submissions', Of course, after serving due copies to the Learned Counsel for the other side, before the 'Office of the Registry', before the next date of hearing and the 'Office of the Registry' is required to receive the same and to keep them among the instant Appeals.

The Registry is directed to list the matter on **06.11.2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

sr/kam